

Title: Need to review Coastal Regulation Zone code particularly in Udupi district, Karnataka.

SHRI VINAY KUMAR SORAKE (UDUPI): Central Government has proposed to enforce regulations under the Coastal Regulation Zone codes in which an area within 500 metre radius from the sensitive points were classified as CRZ-I, CRZ-II, & CRZ-III depending on the existing situation and developmental status of the area. The proposed CRZ code attempts to restrict and curtail developments within the notified CRZ area.

My district Udupi has a long coast line. Apart from traditional fishing hamlets, there are temple complexes, tourist centres, beach resorts, schools, industries etc. These are in existence for long.

The plan was conceived, approved and being implemented without any effort on the part of authorities to create awareness among the local inhabitants. Improper marking of High Tide Line in coastal areas has created problems among the enforcement machinery at village and panchayat level who have not been furnished with notifications and explanatory notes. Municipalities and Grama Panchayats who give trade and building licences in their area are unaware of such notifications and its implications. I would, therefore, urge the Centre to review the entire exercise and come out with a workable and people-friendly plan.